



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 14th June, 2019

SRO:- 406 Whereas, on 11.12.2018 Police Station Zainpora received an information through reliable sources to the effect that terrorists namely 1. Showkat Ahmad Sheikh 2. Amir Suhail Bhat 3. Shakeel Ahmad Dar 4. Waseem Ahmad Wani 5. Yawar Mushtaq Dar 6. Burhan Majid Koka 7. Sameer Ahmad Seh 8. Tariq Ahmad Sheikh 9. Shoaib Ahmad Shah 10. Ishfaq Ahmad Dar 11. Aadil Hussain Paul 12. Zubair Ahmad Wani 13. Sham-ul Haq Mangnoo 14. Aadil Bashir Sheikh S/O Basher Ahmad Sheikh 15. Sultan Pathan 16. Kalo Khan 17. Jameel Pasha 18. Kamal Bai 19. Zebeullah 20. Feroz Ahmad Dar 21. Kufil @ Choto 22. Hafeez @ Gazi 23. Haris @ Yalgari 24. Babar Bai with the help of associates namely 1. Sabzar Ahmad Naikoo 2. Mudasir Ahmad Naikoo 3. Umar Yousuf Naik and 4. Sahil Ahmad Naik attacked the minority guard Zainpora and indiscriminately fired with their illegal automatic weapons upon the guard personnel, resulting in on-spot death of Ct. Mehraj Ud din No. 477/SPN 2. Ct. Anees Ahmad 460/SPN 3. Ct Hameedullah No. 860/SPN besides critical injuries to Sgct Ab Majeed No. 193/ SPN, who has been evacuated to hospital for treatment and later on succumbed to his injuries. The terrorists also managed to escape with 4 four service weapons of the guard personnel; and

2. Whereas a case FIR No.65/2018 u/s 307,302,395,120-B RPC 7/27,7/25 A.Act 16,18,38 UAPA 2/3 Egress & Internal Movement (control) Ordinance, 2005 was registered at Police Station Zainpora and investigation was taken up;and

3. Whereas, during the course of investigation, site plan of place of occurrence was prepared. During spot inspection 17 empty cartridges were recovered from place of occurrence, besides one Service weapon was also recovered and to this effect necessary memos were also prepared and placed on record. The dead bodies of deceased police personnel were taken into possession and after completing of medico

legal formalities were handed over to their legal heirs for burial. Statement of witnesses acquainted with facts and circumstances of the case were recorded under relevant provisions of law and placed on record. Besides statement of material witnesses were also recorded under Sec.164-A Cr.PC. During the course of investigation four suspects namely 1. Sabzar Ahmad Naikoo 2. Mudasar Ahmad Naikoo 3. Umar Yousuf Naik and 4. Sahil Ahmad Naik were apprehended and during questioning accused 1. Sabzar Ahmad Naik and 2. Mudasar Ahmad Naik disclosed that they alongwith other militants namely Aadil Bashir Sheikh, Shoaib Ahmad Shah, Tariq Ahmad Sheikh and Feroz Ahmad Dar and others conducted a meeting on 25-11-2018 in the orchards of Mujimarg for attacking the minority guard at Zainpora, accordingly on 11-12-2018 group of above mentioned accused militants fired upon the minority guard thereby killing four police personnel. Further these militants managed to snatch four service weapons and took them away with them. The accused further disclosed that these militants had given them one grenade each at the time of leaving. Accordingly the disclosure statement of these two accused persons were prepared and subsequent to their disclosure two grenades (one each) were recovered and recovery memos were also prepared. During investigation CDRs. of the cell phones used by accused A1-A4 were also obtained and placed on record as piece of evidence: and

4. Whereas, cogent evidence collected during investigation has prima facie established the commission of offences punishable u/s 395,120-B RPC ,7/25 A act ,18 UAP Act against accused 1. Sabzar Ahmad Naik S/o Mohd Yousuf Naik R/O Babpora and 2. Mudasar Ahmad Naik S/o Nazir Ahmad Naik R/o Babpora and offences u/s 395,120-B RPC,18 UAP Act against accused 3. Umar Yousuf Naik S/O Mohd Yousf Naik R/o Babapora and 4. Sahil Ahmad Naik S/o Gh Mohd Naik R/o Babpora Zainpora and u/s 307,302 395,120-B RPC,2/3 EIMCO,7/27 A.Act,16,18,20,38 UAP Act against accused 5. Showkat Ahmad Sheikh S/O Mohd Maqbool Sheikh R/O Harmain 6. Amir Suhail Bhat S/o Ab Aziz Bhat R/O Chiteragam 7. Shakeel Ahmad Dar S/O Ab Rashid Dar R/o Cilipora 8. Waseem Ahmad Wani S/O Mohd Amin R/O Urpara 9. Yawar Mushtaq Dar S/O Mushtaq Ahmad Dar R/o Bandpawa 10. Burhan Majid Koka S/O Ab Majid Koka R//o Melhura 11. Sameer Ahmad Seh S/O Ab Aziz Seh R/O Sugan 12. Tariq Ahmad Sheikh S/O Shameem Sheikh R/o Molu Chitragam 13. Shoaib

Ahmad Shah S/o Gh Rasool Shah R/O Shirmal 14. Ishfaq Ahmad Dar S/O Ab Rashid R/o Heff 15. Aadil Hussain Paul S/O Gh Mohd Paul R/O Maldera 16. Zubair Ahmad Wani S/O Nazir Ahmad Wani R/O Turkawangam 17. Sham-ul Haq Mangnoo S/O Rafiq Ahmad Mangnoo R/O Sugan Dragad 18. Aadil Bashir Sheikh S/O Basher Ahmad Sheikh R/O Zanipora 19. Feroz Ahmad Dar S/O Ab Khaliq R/O Heff 20. Kufil @ Chotu R/O Pakistan 21. Hafeez @ Gazi R/o Pakistan 22. Haris @ Yalgari R/o Pakistan 23. Barbar Bai R/o Pakistan 24. Sultan Pathan R/O Pakistan 25. Kalo Khan R/O Pakistan 26. Jameel Pasha R/O Pakistan 27. Kamal Bai R/O Pakistan 28. Zebeullah R/O Pakistan and accordingly the investigation of case has been concluded as proved. It is further submitted that A6 Amir Suhail Bhat S/o Ab Aziz Bhat R/O Chiteragam, A7 Shakeel Ahmad Dar S/O Ab Rashid Dar R/o Chilipora, A13. Shoaib Ahmad Shah S/o Gh Rasool Shah R/O Shirmal and A17. Sham-ul Haq Mangnoo S/O Rafiq Ahmad Mangnoo R/O Sugan Dragad been killed in different encounters with security forces in respect of whom death certificates have been obtained and placed on record. While as other accused are absconding against whom proceedings u/s 512 Cr.PC have been proposed; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provision of law.

6. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the following accused persons for the commission of offences shown against each in case FIR No. 65/2018 of Police Station Zainpura;-

S.No.	Name of the accused	U/S
1	Sabzar Ahmad Naik S/o Mohd Yousuf Naik R/O	18 UAP Act, 1976

	Babapora.	
2	Mudasir Ahmad Naik S/o Nazir Ahmad Naik R/o Babapora.	
3	Umar Yousuf Naik S/O Mohd Yousf Naik R/o Babapora.	
4	Sahil Ahmad Naik S/o Gh Mohd Naik R/o Babpura Zainpora.	
5	Showkat Ahmad Sheikh S/O Mohd Maqbool Sheikh R/O Harmain.	16,18,20,38 UAP Act 1967
6	Waseem Ahmad Wani S/O Mohd Amin R/O Urpara.	
7	Yawar Mushtaq Dar S/O Mushtaq Ahmad Dar R/o Bandpawa.	
8	Burhan Majid Koka S/O Ab Majid Koka R//o Melhura.	
9	Sameer Ahmad Seh S/O Ab Aziz Seh R/O Sugan.	
10	Tariq Ahmad Sheikh S/O Shameem Ahmad Sheikh R/o Molu Chitragam.	
11	Ishfaq Ahmad Dar S/O Ab Rashid R/o Heff.	
12	Aadil Hussain Paul S/O Gh Mohd Paul R/O Maldera.	
13	Zubair Ahmad Wani S/O Nazir Ahmad Wani R/O Turkawangam.	
14	Aadil Bashir Sheikh S/O Bashir Ahmad Sheikh R/O Zanipora.	
15	Feroz Ahmad Dar S/O Ab Khaliq R/O Heff	
16	Kufil @ Chotu R/O Pakistan.	
17	Hafeez @ Gazi R/o Pakistan.	
18	Haris @ Yalgari R/o Pakistan.	
19	Barbar Bai R/o Pakistan.	
20	Sultan Pathan R/O Pakistan.	
21	Kalo Khan R/O Pakistan.	
22	Jameel Pasha R/O Pakistan.	
23	Kamal Bai R/O Pakistan.	
24	Zebeullah R/O Pakistan.	

Sd/-

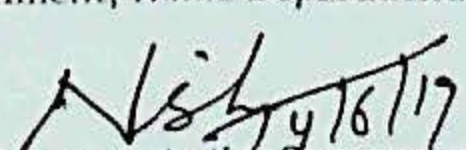
Principal Secretary to the Government
Home Department

Dated: 14.06.2019

No. Home/Pros/34/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc/150/S/2018/1299-1301 dated 29/03/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department